

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA Nos.321/2019, 685/2019, IA
No.591/2020, 131/2021, 157/2021,
159/2021 & 324/2021**

IN

**CP (IB) No.223/Chd/Hry/2018
(Admitted matter)**

**Under Sections 60 (5), 66, 43 & 45
(2) of the Insolvency and
Bankruptcy Code, 2016 read with
Rule 11 of the National Company
Law Tribunal Rules, 2016.**

In the matter of:

Shri Amit Kansal.Applicant-Operational Creditor.

Versus

RP Basmati Rice Limited.Respondent-Corporate Debtor.

Present through video conferencing:

Mr. Rakshit Gupta, Advocate for the Resolution Professional.

Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate for respondents No.1 and 2 in CA No.685/2019 and respondent No.1 in CA No.321/2019.

Mr. Deepankur Sharma, Advocate for respondent No.3.

Mr. Arun Bansal, Advocate for the Resolution Applicant.

Mr. Piyush Bansal, Advocate for the applicant in IA No.591/2020.

At the request of Mr. Rakshit Gupta, learned counsel appearing for the Resolution Professional, list the matter on 07.07.2021.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
(Member (Judicial))

July 05, 2021.

AK